

TRIPURA  **GAZETTE**

Published by Authority
EXTRAORDINARY ISSUE

Agartala, Tuesday, March 31, 2026 A. D., Chaitra 10, 1948 S. E.

PART-- IV-- Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly; and Bills published before introduction in that Assembly.

TRIPURA LEGISLATIVE ASSEMBLY
SECRETARIAT
NEW CAPITAL COMPLEX
AGARTALA, TRIPURA, PIN - 799 010
[Email ID :- vidhansabha_tripura@rediffmail.com]

No.F.7(13-24)-LA/2026.1853

Dated, Agartala, the 16th March, 2026.

N O T I F I C A T I O N

"As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, 'The Maharaja Bir Bikram University (Amendment) Bill, 2025 (The Tripura Bill No.7 of 2025)' as introduced in the Assembly on the 16th March, 2026 to be published in the Tripura Gazette."


(A. K. Nath)
Secretary

Tripura Legislative Assembly

Tripura Gazette, Extraordinary Issue, March 31, 2026 A. D.

THE TRIPURA BILL No. 7 of 2025.

THE MAHARAJA BIR BIKRAM UNIVERSITY (AMENDMENT) BILL, 2025

**A
BILL**

further to amend the Maharaja Bir Bikram University Act, 2015.

BE it enacted by the Legislative Assembly of Tripura in the Seventy-seventh Year of the Republic of India as follows:

1. Short title and Commencement:

- i) This may be called 'The Maharaja Bir Bikram University (Amendment) Act, 2025.
- ii) It shall come into force on the date of its publication in Tripura Gazette.

2. Amendment of Section 19:

Clause (ii) of Section 19 of the Maharaja Bir Bikram University Act, 2015 shall be substituted with the following:

“(ii) *Nominated members-*

- (a) Not more than three Professors of the University (other than Head of Departments / In-Charges) belonging to Departments under separate Faculty Councils for Post-Graduate studies, to be nominated by the Vice-Chancellor according to seniority by rotation.
- (b) Not more than three Associate Professors and three Assistant Professor of the University, to be nominated by the Vice-Chancellor according to seniority by rotation.
- (c) Five teachers other than Principals of affiliated Colleges, of whom at least one shall be a lady teacher, to be nominated by the Vice-Chancellor according to seniority by rotation.
- (d) Two Principals of affiliated Colleges, if there be any, to be nominated by the Vice-Chancellor according to seniority by rotation with reference to the date of joining as Principals of the affiliated colleges concerned.
(Note: The numbers against Sl. No. (c) & (d) may vary subject to decision of the authority of the University in terms of inclusion of affiliated Colleges under the MBB University in future)
- (e) Two members of the Tripura Legislative Assembly to be nominated by the Speaker of the Assembly amongst the Members of the Assembly.
- (f) One member of the Tripura Tribal Areas Autonomous District Council (TTAADC) to be nominated by the Chairman of the TTAADC amongst the Members of the TTAADC.
- (g) Two regular postgraduate students of the University, of whom at least one shall be a female student, to be nominated by the Vice-Chancellor in consultation with the Head of the Departments concerned.

- (h) Six (out of whom one each shall be from ST and SC and at least one female member from the UR) regular undergraduate students of the affiliated colleges to be nominated by the Vice-Chancellor in consultation with Principals of the Affiliated Colleges.
- (i) One Research Scholar or Research Fellow of the University to be nominated by the Vice-Chancellor by rotation amongst the Research Scholars or Research Fellows of the University in consultation with the Ph.D. supervisors.
- (j) One member to be nominated from the non-teaching staff of the University by the Vice-Chancellor. And one member to be nominated from the non-teaching staff of the affiliated colleges rotationally by the Vice-Chancellor in consultation with Principals of the affiliated colleges.
- (k) One member to be nominated by the Vice-Chancellor amongst the officers of the University.
- (l) One member to be nominated by the Vice-Chancellor from amongst the Librarians of the University and of the affiliated Colleges to the University.
- (m) Two persons having special interest in the University, of whom shall be a person representing the Professions of industry or agriculture or academia or social work and one shall be a person having interest in the welfare of the Scheduled Castes and Scheduled Tribes community nominated by the Vice-Chancellor.
- (n) Five registered graduates of the University living within the state of Tripura having interest in sports, academic and cultural matters to be nominated by the Vice-Chancellor.”

3. Amendment of Section 22:-

Clause (i) of Section 22 of the Maharaja Bir Bikram University Act, 2015 shall be substituted with the following:-

“ (i)

- (c) Two Principals of the affiliated Colleges, if there be any, by rotation nominated by the Chancellor on the recommendation of the Vice-Chancellor.
- (d) One Professor, one Associate Professor and one Assistant Professor by rotation nominated by the Chancellor on the recommendation of the Vice-Chancellor.
- (h) Two Members of the Senate to be nominated by the Chancellor on the recommendation of the Vice-Chancellor from among the Members of the Senate but none of whom shall be an employee of the University or affiliated Colleges or any recognized Institution of the University, if there be any.”

STATEMENT OF OBJECTS AND REASONS

Maharaja Bir Bikram University was established in 2015 under the Maharaja Bir Bikram University Act, 2015 (Act No. 6 of 2015) passed by the Tripura Legislative Assembly. The University is empowered to award degrees as recognized and specified by the University Grants Commission (UGC) under section 22 of the UGC Act, 1956. It has started its academic activities on **November 01, 2015**.

2. The Senate and the Syndicate of MBB University are yet to be constituted. Both the bodies have unique roles to play for smooth running of the University and qualitative development of the University system and enhancing accountability as well. As per Section 19 and Section 22 of the Maharaja Bir Bikram University Act, 2015 (herein after MBB University Act, 2015), the Senate and the Syndicate of MBB University are to be constituted respectively. It is very difficult for MBB University with the existing infrastructure, manpower and limited financial resources to conduct election for constitution of the Senate and the Syndicate of the University in all categories every two years in accordance with the provision given in Explanation II of Section 19 of the MBB University Act, 2015 as appended below:

“Notwithstanding anything contained elsewhere in this Act, a member elected under this clause shall hold office for a period of two years from the date of his election or till he ceases to be a regular post-graduate or under-graduate student of the University whichever is earlier.”

3. It is, therefore, necessary to amend the provisions of Section 19 and Section 22 of the MBB University Act, 2015 considering the infrastructural, manpower & financial limitation of MBB University and prevailing practices in other leading State/Central Universities to constitute Court (or Senate) and the Executive Council (or Syndicate) through the process of nomination/selection. It may be relevant to mention here that all leading Universities of India like Jawaharlal Nehru University, Delhi University, Punjab University, Assam University, Gauhati University, North-Eastern Hill University, Mizoram University, Lucknow University including the Tripura University have provisions in their respective Act & Statutes to nominate different category of Members in the Court (or Senate) and the Executive Council (or Syndicate) of these Universities.

4. Therefore, Section 19 and Section 22 of the Maharaja Bir Bikram University Act, 2015 need to be amended in order to constitute the Senate and the Syndicate of MBB University through the process of nomination/selection instead of election.

5. The Bill seeks to achieve the aforesaid objectives.

Minister-in-Charge
Education (Higher) Department

TECHNICAL REPORT

The subject matter of the Maharaja Bir Bikram University (Amendment) Bill, 2025 (Bill No 7 of 2025) is relatable to Entry 25 of the Concurrent List (List III) of the Seventh Schedule to the Constitution of India. Therefore, the State Legislature is competent to make laws on this subject.

2. The provisions of the Bill are not repugnant to any provision of the Constitution or any existing Central law.

3. The Bill does not attract the proviso to clause (b) of article 304 of the Constitution and therefore, previous sanction of the President of India will not be necessary for introduction of the Bill. It is not a money Bill within the meaning of Article 199(1) of the Constitution of India, nor would it involve any additional expenditure from the consolidated fund to the State. Therefore, prior recommendation of the Governor shall not be necessary for consideration of the Bill by the State Legislature under clause (1) or (3) of article 207 of the Constitution of India.

Secretary,
Law Department.

FINANCIAL MEMORANDUM

This is an amendment Bill of the University and there is no requirement of fund for the enabling the proposed amended provisions of the Principal Act of the University from the Consolidated Fund of the State.

Special Secretary,
Education (Higher) Department.